

HIGH COURT ORIGINAL SIDE, BOMBAY

SITTING LIST W.E.F. 20th AUGUST 2018

Sr. No.	Present sitting	Assignment.
1	The Hon'ble The ACTING CHIEF JUSTICE AND The Hon'ble Shri Justice G. S. KULKARNI (Court Room No. 52)	<p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions Relating to Municipal Corporation, Cantonment areas, (excluding Labour /Service matters) and the matters under M.R.T.P. concerning above areas.</p> <p>(B) All Writ Petitions and Public Interest Litigations relating to the persons with disabilities.</p> <p>(C) All Civil Writ Petitions and Public Interest Litigations relating to challenging Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.</p> <p>(D) All Civil Writ Petitions and Public Interest Litigations relating to Child Friendly Courts.</p> <p style="text-align: center;">AND</p> <p style="text-align: center;">APPELLATE SIDE MATTERS</p>
2.	The Hon'ble Shri Justice S. S. KEMKAR AND The Hon'ble Shri Justice SARANG V. KOTWAL (Court Room No. 21)	<p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions for admission, hearing and order matters therein: Relating to Maharashtra Regional Town Planning Act other than those assigned to Court No.1.</p> <p>(B) All civil writ petitions and Public Interest Litigations relating to Environmental issues except writ petitions assigned to Court No.3.</p> <p style="text-align: center;">AND</p> <p style="text-align: center;">APPELLATE SIDE MATTERS</p>

<p>3.</p>	<p>The Hon'ble Shri Justice A.S. OKA AND The Hon'ble Shri. Justice M. S. SONAK (Court Room No. 13)</p>	<p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions and Public Interest Litigations relating to infrastructure of all Courts in Mumbai.</p> <p>(B) Civil Writ Petitions relating to Forests.</p> <p>(C) Civil Writ Petitions relating to Maharashtra Land Revenue Code.</p> <p>(D) All Appeals Except Tax Appeals and Contempt Appeals.</p> <p>(E) Civil Writ Petitions against order of Central Administrative Tribunal and Maharashtra Administrative Tribunal.</p> <p>(F) All Writ Petitions and Public Interest Litigations relating to Women and Children.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p>
<p>4</p>	<p>The Hon'ble Shri Justice S.C. DHARMADHIKARI AND The Hon'ble Shri. Justice B. P. COLABAWALLA</p> <p>(Court Room No. 31)</p> <p>Commercial Appellate Division Bench</p>	<p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Appeals under Section 13 of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Court Act, 2015.</p> <p>(B) All Arbitration Appeals pertaining to Division Bench.</p> <p>(C) Appeals, References and applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.</p> <p>(D) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p>(E) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonment areas.</p> <p>(F) All Civil Writ Petitions and Public Interest Litigations relating to Energy and Airport.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p>

5	<p>The Hon'ble Shri Justice B.R. GAVAI AND The Hon'ble Shri. Justice M.S.KARNIK (Court Room No. 43)</p>	<p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :- (A) All Civil Writ Petitions and Public Interest Litigations relating to Education. (B) Civil Writ Petitions relating to Educational Institutions (by or against), including Caste Scrutiny Matters relating thereto (excluding Service matters of non teaching staff) (C) Civil Writ Petitions and Public Interest Litigations of even years not assigned to Other Courts.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p>
6	<p>The Hon'ble Shri Justice RANJIT MORE AND The Hon'ble Smt. Justice BHARATI H. DANGRE (Court Room No. 40)</p>	<p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :- (A) All Criminal Public Interest Litigations not assigned to other Courts.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p>
7	<p>The Hon'ble Shri. Justice R.M. SAVANT AND The Hon'ble Shri. Justice K.K.SONAWANE (Court Room No. 3)</p>	<p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>All Civil Writ Petitions for admission, hearing and order matters therein : (A) Relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to Court No. 5. (B) Relating to APMC Act including Election matters and Caste Scrutiny matters pertaining to Elections. (C) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers. (D) All Civil Writ Petitions and Public Interest Litigations of Odd years not assigned to other Courts.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p>

8	<p>The Hon'ble Shri Justice A.A. SAYED AND The Hon'ble Shri. Justice S.C. GUPTE</p> <p>(Court Room No. 28)</p>	<p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>Civil Writ Petitions for admission hearing and order matters therein :-</p> <p>(A) Relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (B) Relating to resettlement of project affected persons, (C) Relating to Caste scrutiny committee cases not assigned to other Courts. (D) All Civil References (E) Contempt Appeals. (F) All Criminal Contempt Petitions.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p>
9	<p>The Hon'ble Shri Justice S. S. SHINDE AND The Hon'ble Smt. Justice MRIDULA BHATKAR (Court Room No. 54)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p>
10	<p>The Hon'ble Shri Justice K.K. TATED AND The Hon'ble Shri Justice SANDEEP K. SHINDE (Court Room No. 34)</p>	<p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>(A) Civil Writ Petitions Relating to Maharashtra Co-operative Societies Act. (B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. (C) Matters against orders passed by DRAT under Recovery of Debts due to Banks and Financial Institution Act, 1993.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p>
11	<p>The Hon'ble Shri Justice S.J. KATHAWALLA (Court Room No. 20) Commercial Division</p>	<p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>(A) All Arbitration matters under Section 9 and 11 of the Arbitration and Conciliation Act. (B) All suits from the year 2011 onwards. (C) Applications under Section 4 and 5 of Court Fees Act. (D) All Intellectual Property Matters. (E) All Arbitration matters under section 34 of the Arbitration and Conciliation Act.</p> <p style="text-align: center;">AND APPELLATE SIDE MATTERS</p>

12	The Hon'ble Shri Justice R. G. KETKAR (Court Room No. 09)	APPELLATE SIDE MATTERS
13	The Hon'ble Shri Justice M.S. SANKLECHA AND The Hon'ble Shri Justice RIYAZ I. CHAGLA (Court Room No. 27)	ORIGINAL SIDE MATTERS For admission, hearing and order matters therein :- (A) All Appeals, References and Applications under Indirect Taxes under Central Acts. (B) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax). (C) Chartered Accountant References. AND APPELLATE SIDE MATTERS
14	The Hon'ble Shri Justice R.D. DHANUKA (Court Room No. 10)	ORIGINAL SIDE MATTERS For admission, hearing and order matters therein :- (A) All Civil Writ Petitions against the orders of Maharashtra Revenue Tribunal. AND APPELLATE SIDE MATTERS
15	The Hon'ble Smt. Justice S.S. JADHAV (Court Room No. 06)	ORIGINAL SIDE MATTERS For admission, hearing and order matters therein:- (A) Civil Writ Petitions arising from (i) Orders of School Tribunals . (ii) Orders of University Tribunals. (iii) Orders passed by Education Officer. (B) Civil Writ Petitions arising from Industrial / Labour Laws. AND APPELLATE SIDE MATTERS
16	The Hon'ble Shri Justice K.R. SHRIRAM (Court Room No. 16 A) Commercial Division	ORIGINAL SIDE MATTERS For admission, hearing and order matters therein :- (A) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board) (B) Official Liquidator's Reports (not assigned to any other Court), misfeasance summons, complaints under the Companies Act. (C) Appeals under the Companies Act, except part-heard matters of other courts. (D) All Insolvency matters. (E) All suit up to the year 2005.

17	The Hon'ble Shri Justice G.S. PATEL (Court Room No. 37) Commercial Division	ORIGINAL SIDE MATTERS For admission, hearing and order matters therein :- (A) Testamentary Matters, (B) Administration Suits and Partition Suits. (C) All Suits from the year 2006 to 2010 (D) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters therein. (E) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians and Wards Act and Juvenile Justice Act. (F) All Chamber work.
18	The Hon'ble Smt Justice REVATI MOHITE-DERE (Court Room No. 24)	APPELLATE SIDE MATTERS
19	The Hon'ble Shri Justice A.S. GADKARI (Court Room No. 2)	APPELLATE SIDE MATTERS
20	The Hon'ble Shri Justice A.K. MENON (Court Room No.19) Commercial Division	ORIGINAL SIDE MATTERS (A) Admiralty suits. (B) Arbitration matters not assigned to other Courts (C) All Writ Petitions not assigned to other Courts (D) Summary Suits and undefended Suits (E) Trust Petitions (F) Matters pertaining to Land Acquisition (G) Civil Work not assigned to other Courts.
21	The Hon'ble Shri Justice A.M. BADAR (Court Room No. 22 Annex)	APPELLATE SIDE MATTERS
22	The Hon'ble Smt. Justice ANUJA PRABHUDESSAI (Court Room No. 25 Annex)	APPELLATE SIDE MATTERS

23	The Hon'ble Dr. Smt. Justice SHALINI PHANSALKAR- JOSHI (Court Room No. 29 Annex)	APPELLATE SIDE MATTERS
24	The Hon'ble Shri. Justice P.D. NAIK (Court Room No. 17 Annex)	APPELLATE SIDE MATTERS
25	The Hon'ble Shri Justice ARUN M. DHAVALÉ (Court Room No. 26 Annex)	APPELLATE SIDE MATTERS

NOTE

- 1) All Courts would take up cases for final hearing including old cases pertaining to their assignment on every Thursday.
- 2) The matters / cases, wherein Apex Court had passed order for expeditious hearing/ time bound hearing, be given priority. The matters of Senior Citizens would also be given priority.
- 3) Applications/petitions for review/clarification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available, be placed before the Division Bench consisting of the Junior Judge of the former Division Bench.
- 4) Applications/petitions for review/clarification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available and the Junior Judge is sitting single be placed before the Division Bench consisting of **Hon'ble Shri Justice A.A. Sayed** and the Junior Judge of the former Division Bench.
- 5) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes to the orders passed by the Division Bench of which both the Judges are not available be placed before the Division Bench headed by the **Hon'ble Shri Justice A. A. Sayed**.

- 6) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes to the orders passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.
- 7) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.
- 8) The Larger Benches and Special Benches will as far as possible be constituted on **Friday**.
- 9) The matters in Chambers during lunch may be taken up subject to convenience of the Hon'ble Judges, and if they so desire.
- 10) In respect of all Part-heard matters, those shall cease to be Part-heard after change in assignment. However, in case, a proposal for hearing of Part-heard matters is forwarded by concerned Bench/ Court, on the parties making such request, such proposal will be placed before the Hon'ble the Acting Chief Justice. Only upon approval of such proposal by the Hon'ble the Acting Chief Justice, such matters, will be assigned to concerned Bench / Court.

High Court, Original Side,
Bombay.

Date : 16th August 2018

By order

Sd/-

(A. M. Chandekar)
Prothonotary and Senior Master